

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-103
IB-2354/ND/2019
New IA/2022/2024

IN THE MATTER OF:

Noble Cooperative Bank Ltd.

.....Applicant

Vs.

Jarvis Infratech Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 29.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Liquidator : Mr. Aryan Sinha, Mr. Govind Bhardwaj, Advs. in New
IA/2022/2024

ORDER

New IA/2022/2024:-

This is the 13th Progress Report filed by the Liquidator under Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Heard the submission made by Ld. Counsel on behalf of the Liquidator. The 13th Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. The present application i.e. New IA/2022/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)